

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 537/92

New Delhi this the 5th day of March 1997

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Hon'ble Shri K. Muthukumar, Member(A)

Hon'ble Dr. A. Vedavalli, Member(J)

Union of India through
the General Manager,
Western Railway, Bombay

And

Divisional Railway Manager,
Western Railway, Kota(Raj)

.....Applicants

(By Advocate: Shri P.S. Mahendru)

Versus

1. Chote Lal, S/o Chokha Lal
R/o Etora, P.O. Makuja,
P.S. Malpura, Distt. Agra(UP)
2. The Presiding Officer,
Central Government Labour Court,
New Delhi.
3. The Assistant Collector,
Old Civil Supplies Building,
Nizamuddin Hazari, Delhi.

.....Respondents

(Shri Chote Lal, Respondent No-1
present in person)

ORDER(Oral)

By Hon'ble Shri K. Muthukumar, Member(A)

This application has been filed by Union of India against the order of Presiding Officer of the Central Government Labour Court passed by the Respondent No-2 in LCA No. 96/86 on 11-4-91. Lt counsel for the applicant submits that in the light of the decision of the Hon'ble Supreme Court in Suraj Ram Vs. U.O.I. S.L.P.(C) No.28462/95, the said application against the award of the Labour Court is not maintainable in this Tribunal. In the light of this Shri Mahendru prays that he may be allowed to withdraw this application. Accordingly the O.A. is dismissed as withdrawn.


(DR. A. VEDAVALLI)

Member(J)


(K. MUTHUKUMAR)
Member(A)

cc.